

**HIGH COURT OF SIKKIM
GANGTOK**

No. 16 /HCS

Dated: 10.12.2011

NOTIFICATION

In exercise of the powers conferred by Section 28 of the Right to Information Act, (22 of 2005), the High Court of Sikkim hereby makes the following Rules namely:-

1. (I) These rules may be called the High Court of Sikkim, Right to Information (Regulation of Fee, Cost and Miscellaneous) Amendment Rules, 2011.

(II) They shall come into force at once.

2. In the High Court of Sikkim, Right to Information (Regulation of Fee, Cost and Miscellaneous) Rules, 2007 (hereinafter referred to as the said rules), for the figure "**Rs.100/-**", the figure "**Rs.10/-**" be substituted in the 2nd and 5th paragraphs of sub-rule (1) of **Rule 2. Applications.**

3. Similarly, **in Rule (7)** of the said rules, for the figure "**Rs.100/-**" the figure "**Rs.10/-**" be substituted.

4. In Rule (7) of the said rules, the following paragraph be added after the last paragraph:-

"No fee will be charged for inspection of records for the first one hour but a fee of rupees five will be charged for each subsequent hour or fraction thereof."

By Order,


(S.W. Lepcha)
REGISTRAR GENERAL